

I/486089/2024

Letter No.-NGT-95/81-7-2024

From,

Devendra Singh Chauhan,
Under Secretary,
Govt. of Uttar Pradesh.

To,

The Registrar General,
Hon'ble, National Green Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi- 110001

**Environment, Forest & Climate
Change Section-7**

Lucknow : Dated : 03 February, 2024

Sub: Response on behalf of the State of Uttar Pradesh in compliance of Hon'ble NGT order dated 29.11.2023 in the matter of Original Application No.985/2019 In Re: Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH Original Application No.986/2019 In Re: Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With Original Application No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village".

Sir,

In compliance of the order dated 29.11.2023 passed by Hon'ble Tribunal in Original Application No.985/2019 In Re: Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH Original Application No.986/2019 In Re: Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With Original Application No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village", the response on behalf of the State of Uttar Pradesh is enclosed herewith and being filed. Kindly place it before Hon'ble Tribunal for consideration.

Enclosures: As above

Sincerely Yours,

Digitally Signed by

देवेन्द्र सिंह चौहान

Date: 03-02-2024 17:39:56

Reason: Approved

(Devendra Singh Chauhan)

Under Secretary.

Copy to: Ms. Priyanka Swami, Standing Counsel, Hon'ble NGT, New Delhi for information and further necessary action.

Response of Government of Uttar Pradesh in compliance of Hon'ble NGT order dated 29.11.2023 in the matter of Original Application No.985/2019 In Re: Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH Original Application No.986/2019 In Re: Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With Original Application No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village".

1. That Hon'ble Tribunal took up the matter on 29.11.2023 and reviewed the compliance status submitted by the U.P. Pollution Control Board & Oversight Committee report and passed certain directions vide orders dated 29.11.2023. The relevant portion of the directions are reproduced below:

"..... 12. The over-sight committee has also submitted the report in pursuance to the earlier orders passed in OA No. 985/2019 and OA No.986/2019 which discloses the status of M/s. Uttar Pradesh Waste Management Project (UPWMP), Kumbhi, Akbarpur, Kanpur Dehat and Bharat Oil and Waste Management Ltd.(BOWML), Kumbhi, Akbarpur, Kanpur Dehat. The inspection note of chromium dump site at Khanchandpur, Rania, Kanpur Dehat reveals that at the time of inspection yellowish soil was seen over the land surface of the site which indicated presence of chromium. The soil sample analysis report of that area shows concentration of hexavalent chromium beyond the permissible limits. The report of the three samples taken from the different site by the oversight committee, as disclosed in paragraph no. 6, also shows presence of hexavalent chromium concentration beyond the permissible limit. Similar was the position noticed in respect of chromium dump site at Waris Chemical Pvt.ltd. Kanpur Dehat, Heliger Chemical Pvt. Ltd.



13. In the report, allegation of the representative of M/s. Unichem India has been noted that four units located in district Fatehpur at the border of Kanpur, hardly 30 kms away from the dump site at Rania namely, Ashiana Chemical Pvt. Ltd., Ashma Chemical Pvt. Ltd., Associated Chemicals and Madhuchandra Chemical Pvt.ltd. were never touched though they also produced the same hazardous waste and dumped it at the site. Hence, this issue needs to be duly considered by the concerned authority and report in respect of these four units is required to be submitted. The report contains point wise response to the issue raised in the letter of Ms. Pratiba Shukla. The response also reveals certain violations and consequential inaction by UPPCB.

14. During the course of argument, the Learned Counsel for the UPPCB has stated that there are no tanneries in Rania dump site and there are only seven manufacturing units, manufacturing chromium sulphate. So far as, Jajmau site is concerned there are 400 tanneries.

15. Learned Counsel for the applicant has submitted that the closed units are now being converted by the Project Proponents into school, charitable institutions, hospitals etc without restoration of soil, therefore, such activities on contaminated soil will have ill effect on the health of children, patients or persons using the premises, hence, it should be immediately stopped.

16. The Learned Counsel appearing for UPPGB has submitted that it lies within the jurisdiction of the state administrative authorities to stop such activities in the contaminated area. He has further submitted that the presence of Uttar Pradesh Ground Water Department is necessary to ensure the restoration of quality of ground water. He has submitted that all industries are now closed and there were only two clusters i.e. Jajmau Cluster and Unnao Banther Cluster where the tanneries were operating and there are about 10-15 individual tanneries operating outside the cluster.



17. On perusal of the previous orders, we find that though earlier the State of UP and UP Jal Nigam were represented before the Tribunal (order dated 08.02.2021 in OA 985/2019) but no one is present today on their behalf. Hence, at this stage, we direct the Counsel for the applicant to serve notice upon the State of UP, UP Jal Nigam and Irrigation Department and UP Ground Water Board of the State through their administrative heads for appearance and filing the response on or before the next date of hearing.

18. In OA No.528/2023- no report has been received. An issue has been raised that there is no piped water supply in the area concerned, therefore, water is supplied through the tankers which is also causing health hazard. Therefore, competent authority is directed to submit the action plan for supplying piped water in the area cornered.

19. The respondents are direct to submit time-bound plan for remediation.

20. Let the fresh report in terms of the above directions be submitted by the joint committee, UPPCB and State of UP within a period of 8 weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

21. A copy of this order be forwarded to the joint committee, UPPCB and State of UP by e-mail for compliance.

22. List the matter on 06.02.2024."

2. That the Government of Uttar Pradesh has given directions to Namami Gange and Rural Water Supply Department/U.P. Jal Nigam (Rural), Irrigation and Water Resource Department, Medical and Health Department, Minor Irrigation and Ground Water Department for ensuring compliance and submitting their response to the Department of Environment, Forest & Climate Change, GoUP with respect to directions given by Hon'ble NGT vide



letters dated 02.02.2024. The copies of letters dated 02.02.2024 are enclosed herewith and marked as **Annexure No-01, 02, 03 & 04.**

3. That in compliance to the order passed by Hon'ble Tribunal dated 29.11.2023, U.P. Pollution Control Board has submitted the response before Hon'ble NGT on 01.02.2024. The copy of response submitted by UPPCB is enclosed herewith and marked as **Annexure No- 05.**
4. That Chief Secretary, Government of Uttar Pradesh has taken serious initiative regarding lifting and scientific disposal of dumped chromium waste at Khanchandpur, Rania, Kanpur Dehat through TSDF operator in the supervision of two tier mechanism consisting of committee of officials from Central Pollution Control Board, National Mission for Clean Ganga, District Administration and UPPCB along with subcommittee of officials from District Administration, Regional Office UPPCB and Public Work Department. The funding was done by State Government through Infrastructure and Industrial Development Department, Govt of U.P. to Escrow Account operated by District Magistrate, Kanpur Dehat. At present all the waste has been lifted from the site and scientifically disposed through the Common Treatment, Storage and Disposal Facilities (TSDFs).
5. That it is submitted that U.P. Jal Nigam has started supplying piped water in Khanchandpur Rania, Kanpur Dehat since 15.07.2020 and Medical and Health



Department is regularly organizing health camps at above places.

6. That it is submitted that State Government has already directed Namami Gange and Rural Water Supply Department and U.P. Jal Nigam (Rural) to submit action plan and ensure supplying Piped water in Village-Godhrauli, Fatehpur also in time bound manner.
7. That it is submitted that State Government has directed Medical and Health Department, Govt of U.P. for organizing health camps in Village- Godhrauli, Fatehpur also.
8. That the Government of Uttar Pradesh has reviewed the action taken report dated 01.02.2024 filed by U.P. Pollution Control Board (UPPCB) before Hon'ble NGT and issued following detailed directions to UPPCB vide letter dated 03.02.2024:
 - a) That with regards to the sites of closed units which are situated near the chromium dump site and have establishing/operating school, charitable institutes, hospital must be inspected and site inspection report should be produced before the Government, so that necessary steps could be taken to stop the impact of human activities near the contaminated site on public health.
 - b) U.P. Pollution Control Board with the help of reputed technical institutes will identify effective and appropriate technology for remediation of soil and ground water in the contaminated site and prepare and put up an action plan before the Government within one month with specific action points, responsible departments/agencies, financial



resources and timelines along with milestones of work progress.

c) Similar action plan would also be prepared by UPPCB for disposal of lying chromium waste and contaminated ground water remediation for village Godhrauli, District Fatehpur and put up before the Government within one month.

d) As the report filed by U.P. Pollution Control Board does not show the progress regarding upgradation of Primary Effluent Treatment Plants in Jajmau Tannery cluster, which has to be completed before the operation of new 20 MLD CETP, so that effluent received at the inlet of CETP may meet the inlet standards as per the design parameters of new CETP. The progress regarding upgradation of PETP of tannery cluster Jajmau Kanpur should be sent to the Government and timely completion of the work must be ensured by UPPCB.

e) UPPCB must pursue and ensure that recovery certificate for realization of Environmental Compensation from the violator industrial units as arrears of land revenue have been issued from Office of concerned District Magistrates and its monthly progress report should be sent to the Government in the prescribed format for review.

The copy of letter dated 03.02.2024 is enclosed herewith and marked as **Annexure No-06**.

9. That the Government of Uttar Pradesh will review the progress from time to time regarding directions issued by Hon'ble Tribunal including that with respect to ensuring



piped water supply, organizing medical camps etc at Village Godhrauli, District Fatehpur by Namami Gange and Rural Water Supply Department/ U.P. Jal Nigam (Rural), Medical and Health Department and ensure timely compliance of the orders of Hon'ble Tribunal in time bound manner.

10. That the Government of Uttar Pradesh also submits that the permission may be granted to UPPCB for utilization of Environmental compensation for remediation of chromium waste, contaminated soil and the Ground Water as requested by UPPCB vide action taken report dated 01.02.2024 filed before Hon'ble Tribunal.
11. That it is submitted that the Government of Uttar Pradesh is committed, towards maintaining the water quality of river Ganga and for ensuring compliance of orders of Hon'ble Tribunal.

The above compliance report is being placed for consideration of this Hon'ble Tribunal.

LUCKNOW

DATED: 03-02-2024


03/02/2024
(**Devendra Singh Chauhan**)
Under Secretary,
Environment, Forest and
Climate Change Department,
Govt. of Uttar Pradesh

I/484845/2024

उत्तर प्रदेश शासन
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7
संख्या-एन0जी0टी0-92/81-7-2024-44(रिट)/2016 टी0सी0-2
लखनऊ : दिनांक : 02 फरवरी, 2024

- 1- प्रमुख सचिव,
नमामि गंगे एवं ग्रामीण जलापूर्ति विभाग,
उ0प्र0 शासन।
- 2- प्रबन्ध निदेशक,
उ0प्र0 जल निगम (ग्रामीण),
लखनऊ।

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With OA No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village के अन्तर्गत पारित आदेश दिनांक 29.11.2023 का अवलोकन करने का कष्ट करें। मा0 अधिकरण द्वारा पारित आदेश दिनांक 29.11.2023 के सुसंगत अंश निम्नवत हैं :-

"..... 12. The over-sight committee has also submitted the report in pursuance to the earlier orders passed in OA No. 985/2019 and OA No.986/2019 which discloses the status of M/s. Uttar Pradesh Waste Management Project (UPWMP), Kumbhi, Akbarpur, Kanpur Dehat and Bharat Oil and Waste Management Ltd.(BOWML), Kumbhi, Akbarpur, Kanpur Dehat. The inspection note of chromium dump site at Khanchandpur, Rania, Kanpur Dehat reveals that at the time of inspection yellowish soil was seen over the land surface of the site which indicated presence of chromium. The soil sample analysis report of that area shows concentration of hexavalent chromium beyond the permissible limits. The report of the three samples taken from the different site by the oversight committee, as disclosed in paragraph no. 6, also shows presence of hexavalent chromium concentration beyond the permissible limit. Similar was the position noticed in respect of chromium dump site at Waris Chemical Pvt.ltd. Kanpur Dehat, Heliger Chemical Pvt. Ltd.

13. In the report, allegation of the representative of M/s. Unichem India has been noted that four units located in district Fatehpur at the border of Kanpur, hardly 30 kms away from the dump site at Rania namely, Ashiana Chemical Pvt. Ltd., Ashma Chemical Pvt. Ltd., Associated Chemicals and Madhuchandra Chemical Pvt.ltd. were never touched though they also produced the same hazardous waste and dumped it at the site. Hence, this issue needs to be duly considered by the concerned authority and report in respect of these four units is required to be submitted. The report contains point wise response to the issue raised in the letter of Ms. Pratiba Shukla. The response also reveals certain violations and consequential inaction by UPPCB.

15. Learned Counsel for the applicant has submitted that the closed units are now being converted by the Project Proponents into school, charitable institutions, hospitals etc without restoration of soil, therefore, such activities on contaminated soil will have ill effect on the health of children, patients or persons using the premises, hence, it should be immediately stopped.

16. The Learned Counsel appearing for UPPCB has submitted that it lies within the jurisdiction of the state administrative authorities to stop such activities in the contaminated area. He has further submitted that the presence of **Uttar Pradesh Ground Water Department is necessary to ensure the restoration of quality of ground water.**

17. On perusal of the previous orders, we find that though earlier the State of UP and UP Jal Nigam were represented before the Tribunal (order dated 08.02.2021 in OA 985/2019) but no one is present today on their behalf. Hence, at this stage, we direct the Counsel for the applicant to serve notice upon the State of UP, UP Jal Nigam and Irrigation Department and UP Ground Water Board of the State through their administrative heads for appearance and filing the response on or before the next date of hearing.

18. In OA No.528/2023- no report has been received. An issue has been raised that there is no piped water supply in the area concerned, therefore, water is supplied through the tankers which is also causing health hazard. Therefore, competent authority is directed to submit the action plan for supplying piped water in the area cornered.

19. **The respondents are direct to submit time-bound plan for remediation.**

20. Let the fresh report in terms of the above directions be submitted by the joint committee, UPPCB and State of UP within a period of 8 weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

21. A copy of this order be forwarded to the joint committee, UPPCB and State of UP by e-mail for compliance.

22. **List the matter on 06.02.2024."**

2— अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या— 528/2023 में पूर्व पारित आदेश दिनांक 21.08.2023 द्वारा Integrated Regional Office of Ministry of Environment, Forests and Climate Change (MoEF&CC). ii. Regional Director, Central Pollution Control Board (CPCB). iii. One representative from State Ground Water Authority (SGWA). iv. One representative from Central Ground Water Authority (CGWA). v. One representative from State Health/Health Engineering Department. vi. One representative from State Pollution Control Board (SPCB) की संयुक्त समिति गठित की गयी थी तथा रिपोर्ट दाखिल किये जाने के निर्देश दिये गये थे। मा0 एन0जी0टी0 के आदेश दिनांक 29.11.2023 द्वारा पुनः ओ0ए0 संख्या 528/2023 में पारित आदेश दिनांक 21.08.2023 के अनुपालन में कृत कार्यवाही की रिपोर्ट 08 सप्ताह में दाखिल किये जाने के निर्देश दिये गये हैं।

/484845/2024

मा0 एन0जी0टी0 द्वारा ग्राम गुधरौली में पाइप वाटर सप्लाई हेतु समयबद्ध एक्शन प्लान जमा किये जाने एवं नियत तिथि पर विभाग के एडमिनिस्ट्रेटिव हेड के माध्यम से उ0प्र0 जल निगम को उपस्थित रहने हेतु निर्देशित किया गया है। इस सम्बन्ध में उ0प्र0 प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 16.01.2024 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा-33ए के अन्तर्गत ग्राम गुधरौली में पाइप वाटर सप्लाई हेतु समयबद्ध एक्शन प्लान जमा किये जाने के निर्देश भी दिये गये हैं।

3- अतः आपसे अनुरोध है कि प्रश्नगत प्रकरण में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 29.11.2023 के अनुपालन में ग्राम गुधरौली में पाइप वाटर सप्लाई सुनिश्चित करते हुए समयबद्ध एक्शन प्लान मा0 एन0जी0टी0 में दाखिल किये जाने एवं उक्त एक्शन प्लान की प्रति अद्विलम्ब पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन (Email-soenvups@rediffmail.com) तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को भी उपलब्ध कराने का कष्ट करें।

Digitally Signed by मनोज

सिंह

Date: 02-02-2024 13:41:31

Reason: (मनोज सिंह)

अपर मुख्य सचिव।

संख्या एवं दिनांक तदैव

प्रतिलिपि-सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को पत्र संख्या-जी-42483/सी-2/एनजीटी-46/23, दिनांक 01.02.2024 के संदर्भ में उपरोक्तानुसार सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

आज्ञा से,

(मनोज सिंह)

अपर मुख्य सचिव।

I/484835/2024

उत्तर प्रदेश शासन
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7
संख्या-एन0जी0टी0-92(3)/81-7-2024-44(रिट)/2016 टी0सी0-2
लखनऊ : दिनांक : 02 फरवरी, 2024

प्रमुख सचिव,
सिंचाई एवं जल संसाधन विभाग,
उ0प्र0 शासन।

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With OA No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village के अन्तर्गत पारित आदेश दिनांक 29.11.2023 का अवलोकन करने का कष्ट करें। मा0 अधिकरण द्वारा पारित आदेश दिनांक 29.11.2023 के सुसंगत अंश निम्नवत हैं :-

"..... 12. The over-sight committee has also submitted the report in pursuance to the earlier orders passed in OA No. 985/2019 and OA No.986/2019 which discloses the status of M/s. Uttar Pradesh Waste Management Project (UPWMP), Kumbhi, Akbarpur, Kanpur Dehat and Bharat Oil and Waste Management Ltd.(BOWML), Kumbhi, Akbarpur, Kanpur Dehat. The inspection note of chromium dump site at Khanchandpur, Rania, Kanpur Dehat reveals that at the time of inspection yellowish soil was seen over the land surface of the site which indicated presence of chromium. The soil sample analysis report of that area shows concentration of hexavalent chromium beyond the permissible limits. The report of the three samples taken from the different site by the oversight committee, as disclosed in paragraph no. 6, also shows presence of hexavalent chromium concentration beyond the permissible limit. Similar was the position noticed in respect of chromium dump site at Waris Chemical Pvt.ltd. Kanpur Dehat, Heliger Chemical Pvt. Ltd.

13. In the report, allegation of the representative of M/s. Unichem India has been noted that four units located in district Fatehpur at the border of Kanpur, hardly 30 kms away from the dump site at Rania namely, Ashiana Chemical Pvt. Ltd., Ashma Chemical Pvt. Ltd., Associated Chemicals and Madhuchandra Chemical Pvt.ltd. were never touched though they also produced the same hazardous waste and dumped it at the site. Hence, this issue needs to be duly considered by the concerned authority and report in respect of these four units is required to be submitted. The report contains point wise response to the issue raised in the letter of Ms. Pratiba Shukla. The response also reveals certain violations and consequential inaction by UPPCB.

15. Learned Counsel for the applicant has submitted that the closed units are now being converted by the Project Proponents into school, charitable institutions, hospitals etc without restoration of soil, therefore, such activities on contaminated soil will have ill effect on the health of children, patients or persons using the premises, hence, it should be immediately stopped.

16. The Learned Counsel appearing for UPPCB has submitted that it lies within the jurisdiction of the state administrative authorities to stop such activities in the contaminated area. He has further submitted that the presence of **Uttar Pradesh Ground Water**

I/484835/2024

Department is necessary to ensure the restoration of quality of ground water.

17. On perusal of the previous orders, we find that though earlier the State of UP and UP Jal Nigam were represented before the Tribunal (order dated 08.02.2021 in OA 985/2019) but no one is present today on their behalf. Hence, at this stage, we direct the Counsel for the applicant to serve notice upon the State of UP, UP Jal Nigam and Irrigation Department and UP Ground Water Board of the State through their administrative heads for appearance and filing the response on or before the next date of hearing.

18. In OA No.528/2023- no report has been received. An issue has been raised that there is no piped water supply in the area concerned, therefore, water is supplied through the tankers which is also causing health hazard. Therefore, competent authority is directed to submit the action plan for supplying piped water in the area cornered.

19. The respondents are direct to submit time-bound plan for remediation.

20. Let the fresh report in terms of the above directions be submitted by the joint committee, UPPCB and State of UP within a period of 8 weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

21. A copy of this order be forwarded to the joint committee, UPPCB and State of UP by e-mail for compliance.

22. List the matter on 06.02.2024."

2- मा0 एन0जी0टी0 द्वारा सी0ई0टी0पी0 जाजमऊ से जनित उत्प्रवाह के इरीगेशन चैनल में निस्तारित किये जाने के सम्बन्ध में Ferti Irrigation Plan जमा किये जाने तथा नियत तिथि पर विभाग के एडमिनिस्ट्रेटिव हेड के माध्यम से उपस्थित रहने हेतु निर्देशित किया गया है।

3- अतः आपसे अनुरोध है कि प्रश्नगत प्रकरण में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 29.11.2023 के अनुपालन में आवश्यक कार्यवाही करते हुए कृत कार्यवाही की रिपोर्ट अविलम्ब पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन (Email-soenvups@rediffmail.com) तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को भी उपलब्ध कराने का कष्ट करें।

Digitally Signed by मनोज

सिंह

Date: 02-02-2024 13:34:56

Reason: Approved

अपर मुख्य सचिव।

संख्या एवं दिनांक तदैव

प्रतिलिपि-सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को पत्र संख्या-जी-42483/सी-2/एनजीटी-46/23, दिनांक 01.02.2024 के संदर्भ में उपरोक्तानुसार सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

आज्ञा से,

(मनोज सिंह)

अपर मुख्य सचिव।

उत्तर प्रदेश शासन
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7
संख्या-एन0जी0टी0-92(1)/81-7-2024-44(रिट)/2016 टी0सी0-2
लखनऊ : दिनांक : 02 फरवरी, 2024

- 1- प्रमुख सचिव,
चिकित्सा, स्वास्थ्य एवं परिवार कल्याण विभाग,
उ0प्र0 शासन।
- 2- महानिदेशक,
चिकित्सा एवं स्वास्थ्य सेवार्ये, उ0प्र0,
लखनऊ।

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With OA No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village के अन्तर्गत पारित आदेश दिनांक 29.11.2023 का अवलोकन करने का कष्ट करें। मा0 अधिकरण द्वारा पारित आदेश दिनांक 29.11.2023 के सुसंगत अंश निम्नवत हैं :-

"..... 12. The over-sight committee has also submitted the report in pursuance to the earlier orders passed in OA No. 985/2019 and OA No.986/2019 which discloses the status of M/s. Uttar Pradesh Waste Management Project (UPWMP), Kumbhi, Akbarpur, Kanpur Dehat and Bharat Oil and Waste Management Ltd.(BOWML), Kumbhi, Akbarpur, Kanpur Dehat. The inspection note of chromium dump site at Khanchandpur, Rania, Kanpur Dehat reveals that at the time of inspection yellowish soil was seen over the land surface of the site which indicated presence of chromium. The soil sample analysis report of that area shows concentration of hexavalent chromium beyond the permissible limits. The report of the three samples taken from the different site by the oversight committee, as disclosed in paragraph no. 6, also shows presence of hexavalent chromium concentration beyond the permissible limit. Similar was the position noticed in respect of chromium dump site at Waris Chemical Pvt.ltd. Kanpur Dehat, Heliger Chemical Pvt. Ltd.

13. In the report, allegation of the representative of M/s. Unichem India has been noted that four units located in district Fatehpur at the border of Kanpur, hardly 30 kms away from the dump site at Rania namely, Ashiana Chemical Pvt. Ltd., Ashma Chemical Pvt. Ltd., Associated Chemicals and Madhuchandra Chemical Pvt.ltd. were never touched though they also produced the same hazardous waste and dumped it at the site. Hence, this issue needs to be duly considered by the concerned authority and report in respect of these four units is required to be submitted. The report contains point wise response to the issue raised in the letter of Ms. Pratiba Shukla. The response also reveals certain violations and consequential inaction by UPPCB.

15. Learned Counsel for the applicant has submitted that the closed units are now being

converted by the Project Proponents into school, charitable institutions, hospitals etc without restoration of soil, therefore, such activities on contaminated soil will have ill effect on the health of children, patients or persons using the premises, hence, it should be immediately stopped.

16. The Learned Counsel appearing for UPPCB has submitted that it lies within the jurisdiction of the state administrative authorities to stop such activities in the contaminated area. He has further submitted that the presence of **Uttar Pradesh Ground Water Department is necessary to ensure the restoration of quality of ground water.**

17. On perusal of the previous orders, we find that though earlier the State of UP and UP Jal Nigam were represented before the Tribunal (order dated 08.02.2021 in OA 985/2019) but no one is present today on their behalf. Hence, at this stage, we direct the Counsel for the applicant to serve notice upon the State of UP, UP Jal Nigam and Irrigation Department and UP Ground Water Board of the State through their administrative heads for appearance and filing the response on or before the next date of hearing.

18. In OA No.528/2023- no report has been received. An issue has been raised that there is no piped water supply in the area concerned, therefore, water is supplied through the tankers which is also causing health hazard. Therefore, competent authority is directed to submit the action plan for supplying piped water in the area cornered.

19. **The respondents are direct to submit time-bound plan for remediation.**

20. Let the fresh report in terms of the above directions be submitted by the joint committee, UPPCB and State of UP within a period of 8 weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

21. A copy of this order be forwarded to the joint committee, UPPCB and State of UP by e-mail for compliance.

22. **List the matter on 06.02.2024."**

2— अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या— 528/2023 में पूर्व पारित आदेश दिनांक 21.08.2023 द्वारा Integrated Regional Office of Ministry of Environment, Forests and Climate Change (MoEF&CC). ii. Regional Director, Central Pollution Control Board (CPCB). iii. One representative from State Ground Water Authority (SGWA). iv. One representative from Central Ground Water Authority (CGWA). v. One representative from State Health/Health Engineering Department. vi. One representative from State Pollution Control Board (SPCB) की संयुक्त समिति गठित की गयी थी तथा रिपोर्ट दाखिल किये जाने के निर्देश दिये गये थे। मा0 एन0जी0टी0 के आदेश दिनांक 29.11.2023 द्वारा पुनः ओ0ए0 संख्या—528/2023 में पारित आदेश दिनांक 21.08.2023 के अनुपालन में कृत कार्यवाही की रिपोर्ट 08 सप्ताह में दाखिल किये जाने के निर्देश दिये गये हैं।

I/484840/2024

मा0 एन0जी0टी0 द्वारा ओ0ए0 संख्या-528/2023 में पारित आदेश दिनांक 21.08.2023 एवं 29.11.2023 के अनुपालन में ग्राम गुधरौली में हेल्थ कैम्प आयोजित करने हेतु निर्देशित किया गया है।

3- अतः आपसे अनुरोध है कि प्रश्नगत प्रकरण में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 21.08.2023 एवं 29.11.2023 के अनुपालन में ग्राम गुधरौली में हेल्थ कैम्प आयोजित कराने तथा कृत कार्यवाही की रिपोर्ट अविलम्ब पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन (Email-soenvups@rediffmail.com) तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को भी उपलब्ध कराने का कष्ट करें।

Digitally Signed by मनोज सिंह

Date: 02-02-2024 13:40:33

Reason(मनोज सिंह)

अपर मुख्य सचिव।

संख्या एवं दिनांक तदैव

प्रतिलिपि-सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को पत्र संख्या-जी-42483/सी-2/एनजीटी-46/23, दिनांक 01.02.2024 के संदर्भ में उपरोक्तानुसार सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

आज्ञा से,

(मनोज सिंह)

अपर मुख्य सचिव।

उत्तर प्रदेश शासन
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7
संख्या-एन0जी0टी0-92(2)/81-7-2024-44(रिट)/2016 टी0सी0-2
लखनऊ : दिनांक : 02 फरवरी, 2024

- 1- अपर मुख्य सचिव/प्रमुख सचिव,
लघु सिंचाई एवं भूगर्भ जल विभाग,
उ0प्र0 शासन।
- 2- निदेशक,
भूगर्भ जल विभाग, उ0प्र0, लखनऊ।

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With OA No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhraul village के अन्तर्गत पारित आदेश दिनांक 29.11.2023 का अवलोकन करने का कष्ट करें। मा0 अधिकरण द्वारा पारित आदेश दिनांक 29.11.2023 के सुसंगत अंश निम्नवत हैं :-

"..... 12. The over-sight committee has also submitted the report in pursuance to the earlier orders passed in OA No. 985/2019 and OA No.986/2019 which discloses the status of M/s. Uttar Pradesh Waste Management Project (UPWMP), Kumbhi, Akbarpur, Kanpur Dehat and Bharat Oil and Waste Management Ltd.(BOWML), Kumbhi, Akbarpur, Kanpur Dehat. The inspection note of chromium dump site at Khanchandpur, Rania, Kanpur Dehat reveals that at the time of inspection yellowish soil was seen over the land surface of the site which indicated presence of chromium. The soil sample analysis report of that area shows concentration of hexavalent chromium beyond the permissible limits. The report of the three samples taken from the different site by the oversight committee, as disclosed in paragraph no. 6, also shows presence of hexavalent chromium concentration beyond the permissible limit. Similar was the position noticed in respect of chromium dump site at Waris Chemical Pvt.ltd. Kanpur Dehat, Heliger Chemical Pvt. Ltd.

13. In the report, allegation of the representative of M/s. Unichem India has been noted that four units located in district Fatehpur at the border of Kanpur, hardly 30 kms away from the dump site at Rania namely, Ashiana Chemical Pvt. Ltd., Ashma Chemical Pvt. Ltd., Associated Chemicals and Madhuchandra Chemical Pvt.ltd. were never touched though they also produced the same hazardous waste and dumped it at the site. Hence, this issue needs to be duly considered by the concerned authority and report in respect of these four units is required to be submitted. The report contains point wise response to the issue raised in the letter of Ms. Pratiba Shukla. The response also reveals certain violations and consequential inaction by UPPCB.

15. Learned Counsel for the applicant has submitted that the closed units are now being converted by the Project Proponents into school, charitable institutions, hospitals etc

without restoration of soil, therefore, such activities on contaminated soil will have ill effect on the health of children, patients or persons using the premises, hence, it should be immediately stopped.

16. The Learned Counsel appearing for UPPCB has submitted that it lies within the jurisdiction of the state administrative authorities to stop such activities in the contaminated area. He has further submitted that the presence of **Uttar Pradesh Ground Water Department is necessary to ensure the restoration of quality of ground water.**

17. On perusal of the previous orders, we find that though earlier the State of UP and UP Jal Nigam were represented before the Tribunal (order dated 08.02.2021 in OA 985/2019) but no one is present today on their behalf. Hence, at this stage, we direct the Counsel for the applicant to serve notice upon the State of UP, UP Jal Nigam and Irrigation Department and UP Ground Water Board of the State through their administrative heads for appearance and filing the response on or before the next date of hearing.

18. In OA No.528/2023- no report has been received. An issue has been raised that there is no piped water supply in the area concerned, therefore, water is supplied through the tankers which is also causing health hazard. Therefore, competent authority is directed to submit the action plan for supplying piped water in the area cornered.

19. **The respondents are direct to submit time-bound plan for remediation.**

20. Let the fresh report in terms of the above directions be submitted by the joint committee, UPPCB and State of UP within a period of 8 weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

21. A copy of this order be forwarded to the joint committee, UPPCB and State of UP by e-mail for compliance.

22. **List the matter on 06.02.2024."**

2- अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या- 528/2023 में पूर्व पारित आदेश दिनांक 21.08.2023 द्वारा Integrated Regional Office of Ministry of Environment, Forests and Climate Change (MoEF&CC). ii. Regional Director, Central Pollution Control Board (CPCB). iii. One representative from State Ground Water Authority (SGWA). iv. One representative from Central Ground Water Authority (CGWA). v. One representative from State Health/Health Engineering Department. vi. One representative from State Pollution Control Board (SPCB) की संयुक्त समिति गठित की गयी थी तथा रिपोर्ट दाखिल किये जाने के निर्देश दिये गये थे। मा0 एन0जी0टी0 के आदेश दिनांक 29.11.2023 द्वारा पुनः ओ0ए0 संख्या-528/2023 में पारित आदेश दिनांक 21.08.2023 के अनुपालन में कृत कार्यवाही की रिपोर्ट 08 सप्ताह में दाखिल किये जाने के निर्देश दिये गये हैं।

मा0 एन0जी0टी0 द्वारा ग्राम खानचन्दपुर रनियाँ, कानपुर देहात में क्रोमियम वेस्ट डम्प साइट के

I/484836/2024

कन्टामिनेटेड भूगर्भीय जल की प्रोफाइलिंग के सम्बन्ध में आवश्यक कार्यवाही किये जाने तथा नियत तिथि पर विभाग के एडमिनिस्ट्रेटिव हेड के माध्यम से उ०प्र० भूजल बोर्ड को उपस्थित रहने हेतु निर्देशित किया गया है।

3- अतः आपसे अनुरोध है कि प्रश्नगत प्रकरण में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 29.11.2023 के अनुपालन में ग्राम खानचन्दपुर रनियाँ, कानपुर देहात में क्रोमियम वेस्ट डम्प साइट के कन्टामिनेटेड भूगर्भीय जल की प्रोफाइलिंग के सम्बन्ध में आवश्यक कार्यवाही करते हुए प्रगति रिपोर्ट अविलम्ब पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन (Email-soenvups@rediffmail.com) तथा उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को भी उपलब्ध कराने का कष्ट करें।

Digitally Signed by मनोज सिंह

Date: 02-02-2024 13:39:11

Reason: Approved

अपर मुख्य सचिव।

संख्या एवं दिनांक तदैव

प्रतिलिपि-सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को पत्र संख्या-जी-42483/सी-2/एनजीटी-46/23, दिनांक 01.02.2024 के संदर्भ में उपरोक्तानुसार सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

आज्ञा से,

(मनोज सिंह)

अपर मुख्य सचिव।



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०
Ref. No H06366/C-2/NGT-46/2024

दिनांक
Date 01-02-24

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.
E-mail - judicial-ngt@gov.in

Subject: Submission of Response of U.P. Pollution Control Board in compliance of Hon'ble NGT order dated 29.11.2023 in the matter of Original Application No.985/2019 In Re: Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH Original Application No.986/2019 In Re: Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With Original Application No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village".

Sir,

In compliance of Hon'ble NGT order dated 29.11.2023 in Original Application No.985/2019 In Re: Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH Original Application No.986/2019 In Re: Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With Original Application No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village" the response of UPPCB and status report is being filed herewith.

It is requested that the aforesaid report may be presented before the Hon'ble Tribunal for kind consideration.

Yours faithfully,

Encl: As above.

jk
(Sanjeev Kumar Singh)
Member Secretary

Response of U.P. Pollution Control Board in compliance of Hon'ble NGT order dated 29.11.2023 in the matter of Original Application No.985/2019 In Re: Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH Original Application No.986/2019 In Re: Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With Original Application No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village".

1. That Hon'ble Tribunal took up the matter on 29.11.2023 and reviewed the compliance status submitted by the U.P. Pollution Control Board & Oversight Committee report and passed certain directions vide orders dated 29.11.2023. The relevant portion of the directions are reproduced below:

"..... 12. The over-sight committee has also submitted the report in pursuance to the earlier orders passed in OA No. 985/2019 and OA No.986/2019 which discloses the status of M/s. Uttar Pradesh Waste Management Project (UPWMP), Kumbhi, Akbarpur, Kanpur Dehat and Bharat Oil and Waste Management Ltd.(BOWML), Kumbhi, Akbarpur, Kanpur Dehat. The inspection note of chromium dump site at Khanchandpur, Rania, Kanpur Dehat reveals that at the time of inspection yellowish soil was seen over the land surface of the site which indicated presence of chromium. The soil sample analysis report of that area shows concentration of hexavalent chromium beyond the permissible limits. The report of the three samples taken from the different site by the oversight committee, as disclosed in paragraph no. 6, also shows presence of hexavalent chromium concentration beyond the permissible limit. Similar was the position noticed in respect of chromium dump site at Waris Chemical Pvt.ltd. Kanpur Dehat, Heliger Chemical Pvt. Ltd.

13. In the report, allegation of the representative of M/s. Unichem India has been noted that four units located in district Fatehpur at the border of Kanpur, hardly 30 kms away from the dump site at Rania namely, Ashiana Chemical Pvt. Ltd., Ashma Chemical Pvt. Ltd., Associated Chemicals and Madhuchandra Chemical Pvt.ltd. were never touched though they also produced the same hazardous waste and dumped it at the site. Hence, this

issue needs to be duly considered by the concerned authority and report in respect of these four units is required to be submitted. The report contains point wise response to the issue raised in the letter of Ms. Pratiba Shukla. The response also reveals certain violations and consequential inaction by UPPCB.

14. During the course of argument, the Learned Counsel for the UPPCB has stated that there are no tanneries in Rania dump site and there are only seven manufacturing units, manufacturing chromium sulphate. So far as, Jajmau site is concerned there are 400 tanneries.

15. Learned Counsel for the applicant has submitted that the closed units are now being converted by the Project Proponents into school, charitable institutions, hospitals etc without restoration of soil, therefore, such activities on contaminated soil will have ill effect on the health of children, patients or persons using the premises, hence, it should be immediately stopped.

16. The Learned Counsel appearing for UPPCB has submitted that it lies within the jurisdiction of the state administrative authorities to stop such activities in the contaminated area. He has further submitted that the presence of Uttar Pradesh Ground Water Department is necessary to ensure the restoration of quality of ground water. He has submitted that all industries are now closed and there were only two clusters i.e. Jajmau Cluster and Unnao Banther Cluster where the tanneries were operating and there are about 10-15 individual tanneries operating outside the cluster.

17. On perusal of the previous orders, we find that though earlier the State of UP and UP Jal Nigam were represented before the Tribunal (order dated 08.02.2021 in OA 985/2019) but no one is present today on their behalf. Hence, at this stage, we direct the Counsel for the applicant to serve notice upon the State of UP, UP Jal Nigam and Irrigation Department and UP Ground Water Board of the State through their administrative heads for appearance and filing the response on or before the next date of hearing.

18. In OA No.528/2023- no report has been received. An issue has been raised that there is no piped water supply in the area concerned, therefore, water is supplied through the tankers which is also causing health hazard. Therefore, competent authority is directed to submit the action plan for supplying piped water in the area cornered.

19. The respondents are direct to submit time-bound plan for remediation.

20. Let the fresh report in terms of the above directions be submitted by the joint committee, UPPCB and State of UP within a period of 8 weeks by e-

mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

21. A copy of this order be forwarded to the joint committee, UPPCB and State of UP by e-mail for compliance.

22. List the matter on 06.02.2024."

2. That it is submitted that during the hearing Learned Counsel for the applicant has submitted that the closed units are now being converted by the Project Proponents into school, charitable institutions, hospitals etc without restoration of soil, therefore, such activities on contaminated soil will have ill effect on the health of children, patients or persons using the premises, hence, it should be immediately stopped. That Regional Officer, U.P. Pollution Control Board, Kanpur Dehat has sent a letter dated 18.01.2024 to Sub Divisional Magistrate, Akbarpur, Kanpur Dehat for taking necessary action regarding construction activities by M/s Waris Chemicals Pvt. Ltd. Kanpur Dehat.
3. That it is submitted that U.P. Pollution Control Board has sent a letter dated 30.10.2023 to Director, Ground Water Department (U.P.) for profiling of groundwater and providing necessary suggestions regarding remediation of ground water at the contaminated site at Khanchandpur Rania, Kanpur Dehat. In this regard, Director, Ground Water Department vide letter dated 22.11.2023 has informed that Chromium is a heavy metal and its testing facility is not available in laboratories of Ground Water Department (U.P.). The copies of letter dated 30.10.2023 and letter dated 22.11.2023 are enclosed herewith and marked as **Annexure No.-1 & 2**

4. That it is submitted that the work of groundwater remediation could only be started after removal of lying chromium waste and stabilization of contaminated soil, so that their effect is ruled out from groundwater. The action plan for remediation of ground water in Khanchandpur Rania, Kanpur Dehat will comprise of following steps :
 - a) Removal of Chromium Waste - Completed.
 - b) Soil Remediation - Selection of institute/agency for soil remediation at site itself.
 - c) Ground Water Profiling - Selection of institute/agency for this work and selection of technology.
 - d) Pilot Plant Study - Selection of institute/agency for installation of Pilot Plant.
 - e) Evaluation of result of pilot plant study.
 - f) Ground Water remediation - Selection of institute/agency to execute ground water remediation project as per the findings of ground water profiling and pilot plant study.
5. That UPPCB had sent letter dated 30.06.2023 and 21.11.2023 to reputed institutes for providing guidance for effective technique for groundwater remediation and installation of a pilot plant. The copies of letters dated 30.06.2023 and 21.11.2023 are enclosed herewith and marked as **Annexure No.-3**.
6. That it is submitted that in response of that, only proposal from CSIR-Indian Institute of Toxicology Research is received for Development and installation of a pilot plant for the removal of chromium VI metal from groundwater of

contaminated site at Khanchandpur, Rania, Kanpur Dehat. The proposed timeline for this study will be two years and the charges for proposed study are approx. Rs 211.00 Lakhs + Applicable GST (18% as on date), for which fund will be required. That Hon'ble NGT may please grant the permission for payment of this Project from the Environmental Compensation account of the State. The copy of proposal received from CSIR-IITR Lucknow is enclosed herewith and marked as **Annexure No.-4**.

7. That it is submitted that UPPCB has also sent letter dated 18.01.2024 to reputed technical institutes for providing proposal for effective technique for remediation of Soil and groundwater of the contaminated site at Khanchandpur, Rania, Kanpur Dehat along with methodology of implementation, timeline and costing details. The response is awaited from the institutes. After the receipt of proposal and finalisation of DPR, the project could be implemented after permission from Hon'ble NGT to grant for payment of this Project from the Environmental Compensation account of the State. The copies of letters dated 18.01.2024 is enclosed herewith and marked as **Annexure No.-5**.
8. That it is submitted that the health camps are being organized on regular basis by the Medical and Health Department, Govt. of U.P. As per the report regarding Health Camps organized in Khanchandpur Rania, Kanpur Dehat from November 2022 to January 2024, there are no signs of the adverse health effects of chromium were found on the patients examined during health camps organized in village

Khanchandpur. The reports of health camps are attached herewith and marked as **Annexure No.-6.**

9. That it is submitted that U.P. Jal Nigam is regularly supplying drinking water through tubewell/overhead tanks in the affected areas of Khanchandpur Rania, Kanpur Dehat since 15.07.2020.

That in compliance of Hon'ble NGT order for supplying piped water in the affected area of Village-Godhrauli, District-Fatehpur, U.P. Pollution Control Board has issued direction to UP Jal Nigam, vide letter dated 16.01.2024 under section 33A of Water (Prevention and Control of Pollution) Act 1974 for submission of time bound action plan for supplying piped water in the affected area of Village-Godhrauli, District-Fatehpur. The copy of letter dated 16.01.2024 is attached herewith and marked as **Annexure No.-7.**

10. That it is submitted that the contaminated site is partially in the ownership of Government and partially with the private land owners. The stabilization of soil and thereafter afforestation by Miyawaki technique is proposed to be done through CSR activity. Party has been selected for voluntarily doing the CSR activity after handing over the land to them for only above activity. Regional Officer, U.P. Pollution Control Board, Kanpur Dehat has sent letters dated 12.09.2023 and 13.10.2023 to Sub Divisional Magistrate, Tehsil Akbarpur, Kanpur Dehat for facilitating in providing this land for the same. Executive Officer, Nagar Panchayat, Rania, District Kanpur Dehat vide its letter dated

20.12.2023 has informed that Nagar Panchayat Committee in its meeting dated 02.12.2023 has given no objection in proposed Miyawaki afforestation. After execution of above project the soil will be stabilized and Miyawaki afforestation will provide clean air in the surrounding atmosphere. The copies of letters dated 12.09.2023, 13.10.2023 and 20.12.2023 are enclosed herewith and marked as **Annexure No.-8**.

11. That it is submitted that U.P. Pollution Control Board had imposed Environmental Compensation of Rs. 280.01 Crore against 08 defaulting industries on 14.04.2022. Hon'ble NGT has revised the amount of Environmental compensation imposed by UPPCB, considering the appeal filed by industries vide order dated 05.12.2022, 15.12.2022, & 16.01.2023 in Appeal Nos. 14, 15, 16, 17 and 18 of 2020. The detail of revised Environmental Compensation is as follows :

Sr.No.	Name & Address of industry	Environmental compensation amount imposed by the State Board (Rs.)	Revised environmental compensation amount by Hon'ble NGT (Rs.)
1	Chandani Chemicals Pvt. Ltd. Khanchandpur, Rania, Kanpur Dehat	27,40,62,295.00	23,09,31,000.00
2	Heilger Chem Pvt. Ltd. VIII.- Chiraura, Raipur, Rania, Kanpur Dehat	39,62,13,484.00	25,52,34,375.00
3	Rukmani Chemicals Pvt. Ltd. Rania, Kanpur Dehat	46,89,51,039.00	13,69,56,375.00
4	Amelia Textiles & Chemicals Pvt. Ltd. 23, Khanchandpur, Rania, Kanpur Dehat	14,61,66,558.00	11,92,50,000.00
5	Waris Chemicals Pvt Ltd. Khanchandpur, Rania, Kanpur Dehat	44,34,53,042.00	25,39,68,750.00
6	Cerulean Chemicals Pvt. Ltd. Khanchandpur, Rania, Kanpur	87,69,99,345.00	-

	Dehat		
7	Kaleena Chemicals, Pvt Village Malo, GT Road, Chaubepur, Kanpur Nagar	18,02,72,088.00	-
8	Bharat Chemical Udhog C/O Smt Tarannum Fatima W/o Shri Sahabuddin and Shri Sahabuddin S/o Mohd Nafecs, 39/72, Majced Ahmad Road, Kanpur Nagar and Shriftekharul Amin, Shri Iqbal Ahsan, Shri Waqarul Amin	1,40,07,150.00	-

12. That it is submitted that U.P. Pollution Control Board has also given direction vide letter dated 07.02.2023 to the concerned industries to deposit the environmental compensation as per the orders of Hon'ble NGT dated 05.12.2022, 15.12.2022 & 16.01.2023 in Appeal Nos. 14, 15, 16, 17 and 18 of 2020 with copy to District Magistrate, Kanpur Nagar for necessary action. The environmental compensation has not been deposited by any industry till now.
13. That U.P. Pollution Control Board has sent a letter dated 19.09.2023 to District Magistrate Kanpur Dehat for recovery of Environmental Compensation from the erring industries as arrears of land revenue in accordance with law. The copies of letter dated 19.09.2023 are enclosed herewith and marked as **Annexure No.-9.**
14. That it is submitted that the response of UPPCB on the report of oversight committee regarding issues raised in the letter of Ms. Pratiba Shukla is attached herewith and marked as **Annexure No.-10**

15. That it is submitted that no tannery unit exists in Khanchandpur Rania, Kanpur Dehat. The cluster of tanneries is at Jajmau Kanpur, which is far away from Khanchanpur Rania, Kanpur Dehat. The tanneries at Jajmau Kanpur are involved in different processes like processing of raw hides to finished leather, processing of raw hides to wet blue hides and processing of wet blue to finished leather. The tanneries have their own Physio chemical based Primary Effluent Treatment Plant as per the characteristic of effluent generated. Primary treated effluent is further treated through 36 MLD (9 MLD industrial effluent + 27 MLD domestic sewage) CETP Jajmau, Kanpur operated and maintained by U.P. Jal Nigam, Kanpur Nagar.

That it is submitted that in order to improve the treatment capacity of CETP Jajmau, Kanpur, Central Government has taken effective initiation and for Jajmau Tannery cluster, National Mission for Clean Ganga, New Delhi has approved and sanctioned 20 MLD CETP worth Rs. 554 Crore, as per Hon'ble NGT direction. The Special Purpose Vehicle "Jajmau Tannery Effluent Treatment Association (JTETA)" of member tannery units and district administration headed by District Magistrate, Kanpur Nagar has been formed.

That the Jajmau Tannery Effluent Treatment Association (JTETA) has allotted the work of construction of CETP to M/s VA Tech Wa Bag Ltd. after finalizing the tender with approval from NMCG. NMCG has also appointed

construction engineer to supervise the ongoing work and estimated time of completion was 13.08.2023 initially, which is now reported to be upto April 2024. The new CETP is being constructed in the same premises of existing CETP and the treated effluent is proposed to be used for irrigation after dilution with treated STP effluent. NMCG has also reviewed the progress of installation of 20 MLD CETP time to time with concerning stakeholders. As per the information provided by JTETA, vide letter dated 01.02.2024, the physical progress of the project upto December 2023 is as below :

Sr No.	DESCRIPTION	UOM	TOTAL	Achieved Qty up to Dec '21	Balance Quantity	Percentage completion	Over all completion %	Project completion date as per EOT
CETP								
1	Excavation (Ex)	CuM	245099	245041	1058	100%	98%	25-Oct-23
2	Plain Cement Concrete	CuM	5959	5522	337	94%		
3	Reinforced Cement Concrete	CuM	30034	29419	515	98%		
CCRU								
1	Excavation (Ex)	CuM	14554	14554	0	100%	100%	25-Oct-23
2	Plain Cement Concrete	CuM	269	351	0	100%		
3	Reinforced Cement Concrete	CuM	2680	2793	0	100%		
ZLD								
1	Excavation (Ex)	CuM	356	3499	70	98%	100%	25-Oct-23
2	Plain Cement Concrete	CuM	255	208	47	82%		
3	Reinforced Cement Concrete	CuM	1782	1953	0	100%		
C&C								
1	Gravity pipe line	M	18820	16439	2381	87%	88%	25-Oct-23
2	Pumping line	M	6700	6137	563	92%		
3	Grand Total	M	25520	22576	2944	88%		

CETP, CCRU, and C&C

1	Excavation	CuM	274334	270082	4252	98%	96%	25-Oct-23
2	Plain Cement Concrete	CuM	7483	5342	1141	85%		
3	Reinforced Cement Concrete	CuM	36506	35007	1498	96%		

OVERALL PROGRESS SUMMARY				
Description of Works	Weightage	Planned Progress	Actual Progress Till Dec'23	Cumu. Actual Progress Till Dec' 23
Engineering	5%	5%	5.00%	100.00%
Procurement	40%	40%	39.99%	99.98%
Construction	40%	40%	35.02%	87.55%
Testing: Commissioning & Completion	15%	15%	5.87%	39.10%
Total Physical Progress	100%	100%	85.88%	85.88%
Total Financial Progress	100%	100%	81.47%	81%

The copy of letter dated 01.02.2024 sent by JTETA is enclosed herewith and marked as **Annexure No.-11**.

That after the construction of new 20 MLD CETP & allied structures like closed conveyance system to carry primarily treated effluent from member tannery units to CETP & CCRP and upgradation of existing PETP by tanneries, complete elimination of accidental discharge in river Ganga would be ensured.

That U.P. Pollution Control Board has directed JTETA to submit monitorable ferti-irrigation plan vide letter dated 18.11.2023. Secretary, JTETA vide its letter dated 24.11.2023 has informed that the existing CETP and STP are together discharging the treated water of 214 MLD (Existing flow capacity 130 MLD+43 MLD+5 MLD+36 MLD) in the irrigation channel. As per the site survey, the existing irrigation channel has the capacity to withstand more than 240 MLD. Hence, the proposed CETP capacity of 20 MLD ensures that the treated water discharge will not exceed the

capacity of the existing irrigation channel. This will help to maintain a sustainable and efficient irrigation system without causing any potential issues or overloading. Also, as per the contract issued by the NMCG, it has been clearly declared that the treated water has to be discharged into the existing irrigation channel.

Further JTETA has informed that they are in the process of selecting reputed institute for preparation of Irrigation management plan and assessing the present system of ferti-irrigation.

16. That it is submitted that in compliance of Hon'ble NGT order dated 21.08.2023 in O.A. No. 528/2023, the Joint Committee has been constituted and the committee has visited the site, had taken ground water samples from different locations of Village Gudhrauli, Fatehpur. Regional Officer, UPPCB Prayagraj has send report vide letter dated 18.01.2024 informing that during Visit by Joint Committee at Village- Gudhrauli Fatehpur on 04.01.2024, Chromium waste was found dumped at low lying area and road side. The ground water from handpump was also found contaminated and it has been reported that the waste was thrown by 04 BCS manufacturing units M/s Madhuchandra Techno Chem Fatehpur, M/s Associates Chemical Works Fatehpur, M/s Ashiyana Chemicals Fathepur and M/s Asma Chemicals Fatehpur. The copy of Regional Office report is attached herewith and marked as **Annexure-12**.

On recommendation of Regional Officer, Prayagraj, show cause notices has been issued on 29.01.2024 to these 04 units for imposition of Environmental Compensation for dumping of waste in Village Gudhrauli, Fatehpur. The copy of show cause notices are attached herewith and marked as **Annexure-13.**

17. That it is submitted that Government of Uttar Pradesh is committed, towards maintaining the water quality of river Ganga and for ensuring compliance of orders of Hon'ble Tribunal.

The above compliance report is being placed for consideration of this Hon'ble Tribunal.

LUCKNOW

DATED: 01-02-2024


(Sanjeev Kumar Singh)
Member Secretary
U.P. Pollution Control Board

संख्या-एन0जी0टी0-94/81-7-2024-44(रिट)/2016 टी0सी0-2

प्रेषक,

आशीष तिवारी,
सचिव,
उ0प्र0 शासन।

सेवा में,

सदस्य सचिव,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7

लखनऊ : दिनांक : 03 फरवरी, 2024

विषय-मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With OA No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village के अन्तर्गत पारित आदेश दिनांक 29.11.2023 के अनुपालन के संबंध में।

महोदय,

उपर्युक्त विषयक अपने पत्र संख्या-जी-42486/सी-2/एनजीटी-46/23, दिनांक 01.02.2024 का कृपया संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा0 एन0जी0टी0, नई दिल्ली द्वारा विषयगत वाद में पारित आदेश दिनांक 29.11.2023 के अनुपालन में उ0प्र0 प्रदूषण नियंत्रण बोर्ड स्तर से मा0 एन0जी0टी0 में दाखिल किये गये Response and Status Report की प्रति उपलब्ध करायी गयी है।

2- इस संबंध में मुझे यह कहने का निदेश हुआ है कि प्रश्नगत प्रकरण में उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा मा0 एन0जी0टी0 में दाखिल किये गये Response and Status Report दिनांक 01.02.2024 की शासन स्तर पर सम्यक् समीक्षा की गयी, जिसके क्रम में प्रश्नगत प्रकरण में अग्रेतर कार्यवाही हेतु निम्नवत निर्देश दिये जाते हैं :-

- 1- मा0 राष्ट्रीय हरित अधिकरण द्वारा दिये गये निर्देशों के अनुपालन में प्रश्नगत क्रोमियम डम्प के स्थल के आस-पास स्थित बन्द पड़ी इकाईयों में कतिपय परियोजना प्रस्तावकों द्वारा स्कूल, चेरिटेबल संस्थायें, अस्पताल स्थापित/संचालित किये जाने की मौके की वस्तुस्थिति, स्थलीय निरीक्षण कराते हुए प्रस्तुत की जाये, ताकि उक्त दूषित स्थलों पर किसी मानवीय गतिविधियों के कारण लोक स्वास्थ्य पर प्रतिकूल प्रभाव को रोके जाने हेतु प्रभावी कार्यवाही की जा सके।
- 2- खानचन्दपुर रनियाँ, कानपुर देहात स्थित क्रोमियम दूषित स्थल की अवशेष दूषित मृदा एवं भूगर्भीय जल के रेमिडियेशन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा मा0 राष्ट्रीय हरित अधिकरण के आदेशानुसार लब्ध प्रतिष्ठित विशेषज्ञ संस्थानों से विचार-विमर्श कर रेमिडियेशन हेतु उपयुक्त तकनीकी के आधार पर एक्शन प्लान तैयार कर 01 माह में प्रस्तुत किया जाये, जिसमें कार्यवाही के स्पष्ट बिन्दु, उत्तरदायी विभाग/एजेन्सी, वित्तीय संसाधन की व्यवस्था तथा कार्यवाही के बिन्दुओं से सम्बन्धित टाईमलाइन व माइलस्टोन का स्पष्ट उल्लेख हो।
- 3- जनपद फतेहपुर के ग्राम गुधरौली में स्थित क्रोमियम वेस्ट एवं उससे हुए भूगर्भीय जल प्रदूषण के रेमिडियेशन हेतु भी उपरोक्तानुसार एक्शन प्लान तैयार कर प्रस्तुत किया जाये।
- 4- जाजमऊ, कानपुर स्थित टेनरी क्लस्टर की इकाईयों के प्राथमिक उत्प्रवाह शोधन संयंत्रों के उच्चिकरण कार्य की प्रगति मा0 राष्ट्रीय हरित अधिकरण में प्रस्तुत अनुपालन आख्या में परिलक्षित नहीं हो रही है। उक्त प्राथमिक उत्प्रवाह शोधन संयंत्रों का उच्चिकरण सम्बन्धित टेनरी इकाईयों द्वारा नये सी0ई0टी0पी0 के संचालन के पूर्व किया जाना है, ताकि उक्त सी0ई0टी0पी0 के मानकों के अनुरूप संचालन हेतु आवश्यक सी0ई0टी0पी0 के

इनलेट पर प्राप्त उत्प्रावह के निर्धारित मानक प्राप्त हो सके। उक्त के दृष्टिगत जाजमऊ, कानपुर स्थित टेनरी क्लस्टर की इकाईयों के प्राथमिक उत्प्रावह शोधन संयंत्रों के उच्चीकरण कार्य की प्रगति प्रस्तुत की जाये तथा उक्त कार्य को समयान्तर्गत पूर्ण कराया जाना सुनिश्चित किया जाय।

- 5- औद्योगिक इकाईयों जिनके विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है, के सम्बन्ध में सम्बन्धित जिलाधिकारी कार्यालय से सम्पर्क कर यह सुनिश्चित किया जाय कि उनके विरुद्ध रिकवरी सर्टिफिकेट (आर0सी0) जारी हो गये हैं तथा पर्यावरणीय क्षतिपूर्ति की वसूली से सम्बन्धित मासिक प्रगति रिपोर्ट निम्न प्रारूप पर शासन के समक्ष प्रस्तुत की जाय :-

क्र० सं०	जनपद का नाम	औद्योगिक इकाईयों के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि (₹ लाख)	जिलाधिकारी के स्तर से जारी आर0सी0 (₹ लाख)	आर0सी0 निर्गत करने हेतु लम्बित धनराशि (₹ लाख)	आर0सी0 के विरुद्ध वसूल की गयी धनराशि (₹ लाख)	आर0सी0 के विरुद्ध स्थगनादेश (यदि कोई हो) से आच्छादित धनराशि (₹ लाख)	आर0सी0 की लम्बित धनराशि (₹ लाख)
1	2	3	4	5	6	7	8

- 3- उक्त के अतिरिक्त मुझे यह भी कहने का निदेश हुआ है कि शासन स्तर से मा0 राष्ट्रीय हरित अधिकरण के ग्राम गुधरौली, जनपद फतेहपुर में पाइपड पेयजल आपूर्ति, स्वास्थ्य शिविरों के आयोजन इत्यादि सम्बन्धी आदेशों के अनुपालन हेतु क्रमशः नमामि गंगे एवं ग्रामीण जलापूर्ति विभाग/उ0प्र0 जल निगम (ग्रामीण), चिकित्सा स्वास्थ्य एवं परिवार कल्याण विभाग/महानिदेशक, चिकित्सा एवं स्वास्थ्य सेवायें, उ0प्र0 को निर्देश दिये गये हैं। मा0 राष्ट्रीय हरित अधिकरण के आदेशों के अनुपालन की समय-समय पर समीक्षा शासन स्तर पर की जायेगी।

भवदीय,

Digitally Signed by आशीष तिवारी

(आशीष तिवारी)
Date: 03-02-2024 15:19:32
Reason: Approved

संख्या एवं दिनांक तदैव

प्रतिलिपि-निम्नलिखित को इस आशय से प्रेषित कि विषयगत वाद में मा0 एन0जी0टी0 के आदेशों के अनुपालन में अपने विभाग से सम्बन्धित बिन्दुओं पर अनुपालन/प्रगति आख्या पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन (Email-soenvups@rediffmail.com) एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को नियमित रूप से उपलब्ध कराने का कष्ट करें, ताकि शासन स्तर पर मा0 एन0जी0टी0 के आदेशों के अनुपालन की समय-समय पर समीक्षा उक्तानुसार की जा सके :-

- 1- अपर मुख्य सचिव/प्रमुख सचिव, नमामि गंगे एवं ग्रामीण जलापूर्ति/चिकित्सा, स्वास्थ्य एवं परिवार कल्याण/सिंचाई एवं जल संसाधन/लघु सिंचाई एवं भूगर्भ जल/अवस्थापना एवं औद्योगिक विकास विभाग, उ0प्र0 शासन।
- 2- प्रबन्ध निदेशक, उ0प्र0 जल निगम (ग्रामीण), लखनऊ।

485869/2024

- 3- महानिदेशक, चिकित्सा एवं स्वास्थ्य सेवायें, उ०प्र०, लखनऊ।
- 4- निदेशक, भूगर्भ जल विभाग, उ०प्र०, लखनऊ।
- 5- गार्ड फाइल।

आज्ञा से,

(आशीष तिवारी)
सचिव।